

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.282/MP/2019

- Subject : Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the order dated 3.12.2018 passed in Petition No.242/MP/2017 by Power Grid Corporation of India and for issuance of appropriate direction to Power Grid Corporation of India for payment of amount to be refunded after deduction of relinquishment charges from the encashed Bank Guarantee furnished by the Petitioner along with interest.
- Date of Hearing : **5.7.2023**
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Aryan MP Power Generation Private Limited (AMPPGPL)
- Respondents : Power Grid Corporation of India Limited (PGCIL) and Anr.
- Parties Present : Shri Mukesh Khanna, PGCIL
Shri Prasant Kumar, PGCIL

Record of Proceedings

The representative of the Respondent No. 1, PGCIL mentioned the matter and submitted that the order in the matter was reserved vide Record of Proceedings for the hearing dated 25.4.2023. He sought permission to file an additional affidavit in the matter. The representative of PGCIL submitted that it is essential for coming to a logical conclusion in the matter.

2. Considering the said request, the Commission permitted the Respondent, PGCIL to file its affidavit, on or before, **17.7.2023** with copy to the Petitioner, who may file its response, if any, on or before, **25.7.2023**.
3. The Commission directed to set down the matter for hearing on **28.7.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**